NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.48/(MAH)/2013 CA No. 209/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2017

NAME OF THE PARTIES: Mr. Hanif Gulamal Somji & Ors.

V/s. M/s. Nasik Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1. M.	aheah Athaval agha Anasinga	raju } P(1 Ror raju } Respondent Nov.1,2,3,6,7, 9 to 15	Gosman
(Ko	inj & Associate	9 to 15	aanagha
3, B	ala Nadar	Ry in Person	
G. Sh	audul Frigh	7 for Petilion	ser.
5. R	bin Georg		
6. 1te	inil fomji		Homil Sonji

COMMON ORDER

CA No. 206/2013 in TCP No. 45/397-398/CLB/MB/MAH/2013
CA No. 207/2013 in TCP No. 46/397-398/CLB/MB/MAH/2013
CA No. 208/2013 in TCP No. 47/397-398/CLB/MB/MAH/2013
CA No. 209/2013 in TCP No. 48/397-398/CLB/MB/MAH/2013
CA No. 210/2013 in TCP No. 49/397-398/CLB/MB/MAH/2013
CA No. 211/2013 in TCP No. 50/397-398/CLB/MB/MAH/2013
TCP 51/397-398/CLB/MB/MAH/2013
CA No. 212/2013 in TCP No. 52/397-398/CLB/MB/MAH/2013
TCP 53/397-398/CLB/MB/MAH/2013

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Petitioner, arguments have been opened and concluded.
- On the next date of hearing the arguments from the side of the Respondent shall be heard.
- 4. Adjourned to **05.04.2017 at 11.30 AM**. (Part Heard).

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

14.03.2017.